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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ RFA 574/2016 and CM Nos. 28992-28993/2016

SEELAM KUMARI & ORS ..... Appellants  
Through Mr. Israel Ali, Advocate

versus

M/S OVERNITE EXPRESS LIMITED  
OVERNITE HOUSE ..... Respondent  
Through Nemo

**CORAM:**

**HON'BLE MR. JUSTICE SIDDHARTH MRIDUL**

**ORDER**

% **10.08.2016**

**CM No. 28993/2016 (Exemption)**

Exemption allowed subject to all just exceptions.

The application is disposed of accordingly.

**RFA 574/2016**

Mr. Israel Ali, learned counsel appearing on behalf of the appellants informs this Court that a cross appeal being RFA No. 520/2016 instituted on behalf of the respondent herein, titled *M/s Overnite Express Ltd. vs. Seelam Kumari & Ors.*, is coming up for hearing before this Court on 30<sup>th</sup> September, 2016.

Upon the appellants taking all necessary steps for the service of the respondent herein within one week from today, issue notice to the latter by all permitted modes including *dasti*, to show cause as to why the delay in filing the present appeal be not condoned, returnable on 30<sup>th</sup> September, 2016.

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**CM No. 28992/2016**

Dismissed as not pressed at this stage.



**AUGUST 10, 2016**  
**sd**

**SIDDHARTH MRIDUL, J**